

(4)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

M. A. No. 175/2003  
IN  
O. A. No. 85/2003

This the 22nd day of January, 2003

**HON'BLE DR. A. VEDAVALLI, MEMBER (J)**

D. P. S. Negi  
R/o C-11/2404  
Vasant Kunj,  
New Delhi-110070. .... APPLICANT

(By Advocate Sh. Jog Singh and Sh. Balvender  
Singh)

VERSUS

Union of India  
Through Secretary  
Department of Economic Affairs  
North Block,  
New Delhi-110001. .... RESPONDENT

(By Advocate none)

ORDER (Oral)

**Hon'ble Dr. A. Vedavalli, M(J)**

Learned counsel for the applicant seeks permission to withdraw this O.A. No. 85/2003 as well as M.A. No. 175/2003. Permission granted in view of the order passed by the respondent on 20.1.2003 (Annexure A-2 to MA). OA as well as MA are dismissed as withdrawn with liberty to file fresh OA, if so advised, in accordance with law.

Order Dasti.

A. Vedavalli

**(Dr. A. Vedavalli)  
Member (J)**

RB.